

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH,PUNE
MMORANDUM OF APPLICATION
(UNDER SECTION 14 AND SECTION 18(1) READ WITH
SECTION 15.17 AND 20 OFF THE NATIONAL GREEN TRIBUNAL ACT 2010)
ORIGINAL APPLICATION NO. 25 OF 2025

IN THE MATTER OF :

Vanshakti & Anr.

..... Applicants

Versus

City and Industrial Development Corporation of Maharashtra
(CIDCO) & Ors.

..... Respondants

INDEX

SR NO	ANNEXURE	PARTICULARS	PAGE NOS	
			FROM	TO
1.	INDEX		--	251
2.	Affidavite in reply		252	254

PANVEL

DATE 03/09/2025

Advocate for Respondent no 03

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION NO. 25 OF 2025
IN THE MATTER OF :



Vanshakti & Anr.

..... Applicants

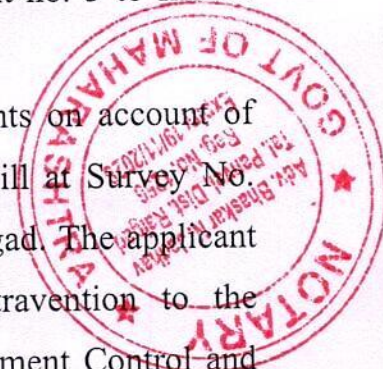
Versus

City and Industrial Development
 Corporation of Maharashtra
 (CIDCO) & Ors.

..... Respondents

I, Pavan V. Chandak, Age 49 working as a Sub Divisional Officer, Panvel, Tal. Panvel, Dist. Raigad, do hereby solemnly affirms on behalf of respondent no 3 as under,

1. I say that I have gone through the contents of the Original Application and its annexure thereto. I have been authorised by the Respondent no. 3 to file an affidavit in the present O.A.
2. I say that, the present Application is filed by the Applicants on account of excavation of the top soil and flattening/levelling of the hill at Survey No. 24/1/2/3/4 at Village Nanoshi, Taluka Panvel, District Raigad. The applicant is contending that the excavation is in complete contravention to the Environment (Protection) Act, 1986 read with the Development Control and Promotion Regulations ("DCPR") of the Sanctioned Development Plan ("DP") of Navi Mumbai Airport Influence Notified Area, NAINA.
3. I say that, the Government of Maharashtra Urban Development of Maharashtra, vide Notification No. TPS-1712/475/Pr.No.-98/12/Navi-12 dated January 10, 2013 declaring respondent No.1- City and Industrial Development Corporation of Maharashtra (CIDCO) as the Special Planning Authority for the Navi Mumbai Airport Influence Notified Area (NAINA). Accordingly a notification has been published in the Maharashtra Government Gazette,



Extraordinary Part One, Konkan Divisional Supplement, Extraordinary No. 109, on September 16, 2019.

4. I say that, the Collector Raigad i.e. respondent no. 3 is working as an Administrative head of District and Sub Divisional Officer Panvel is appointed as a Sub divisional head which is working under the provision of MLRC-1966 and rules and regulations made thereunder. As per Minor minerals excavation (Development and regulation) (Amendment) rule, 2013 rule 59, permission for excavation of minor minerals ie. sand, soil, murum, stone is given by Tahasildar up to 0-500 Brass, SDO is up to 500-2000 Brass and the Collector is giving permission up to 2000 Brass to 25000 Brass.
5. I say that, by order dated 15/07/2025, this Hon'ble Tribunal directed to file an affidavit regarding the survey numbers included in the present O.A. Accordingly the officials from Sub Divisional Officers inspected the subject land i.e. survey numbers 24/1/2/3/4, from village Nanoshi, Tal. Panvel, Dist. Raigad. Further verified all the mining permissions; however it has been found that no any permission for minor mineral extraction has been granted for these survey numbers from Collector Office Raigad or at SDO level.
6. I say that, as stated above, the CIDCO is the planning authority in the subject area. If any application will be filed for the mining permission, then this office will verify all the criteria and then after proceed with the mining permission in these Survey numbers.

Hence this Affidavit

(Pavan V. Chandak)

Sub Divisional Officer Panvel
Sub Division Panvel

VERIFICATION

I Pavan V. Chandak, Age 49, working as Sub Divisional Officer Panvel, Sub Division Panvel, Dist. Raigad, for Respondent-3 herein above, do hereby solemnly declare that what is stated in paragraphs 1 to 6 of the above reply is true to my knowledge, and is based on information, belief and legal advice, which I believe to be true.

Solemnly affirmed at :

This day of / /2025
Identify the deponent

03 SEP 2025

(Adv S.B. Vaidya-Pandit)

P Chandak

(Pavan V. Chandak)
Sub Divisional Officer Panvel
DEPONENT

BEFORE ME

Bhaskar N. Jadhav

BHASKAR N. JADHAV
Reg. No. 1256
Notary & Advocate (Govt. of Maharashtra)
Menot Regency 'B' Wing 602 opposite
Tajathi office Sai Nagar Panvel 410 205
Dist. Raigad

Solemnly affirmed before me,
by Mr./Mrs. *Pavan V. Chandak*
Who is identified to me by
Mr./Mrs. *Ad S.B. Vaidya*
Pandit

Noted and Registered
at Sr. No. *388/2025*

